

Siliguri Rail Mishap

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Shri Subodh Hansda:
 Shri Nek Ram Negi:
 Shri S. C. Samanta:
 Shri Ram Krishan Gupta:
 Shri Harish Chandra
 Mathur:
 *374. Shri Indrajit Gupta;
 Shrimati Mafida Ahmed;
 Shri Muhammed Elias:
 Shri Liladhar Kotoki:
 Shri P. C. Borooah:
 Shri Hem Barna:
 Shri Sadhan Gupta:

Will the Minister of Railways be pleased to refer to the statement made in the Lok Sabha on the 20th April, 1961 and state:

(a) whether the enquiry into Siliguri rail mishap has been completed;

(b) if so, the result thereof; and

(c) what was the main cause of the accident?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) and (c). According to the provisional findings of Government Inspector of Railways, the accident was due to removal of fish plates and fish bolts from a pair of joints and shewing the disjointed end of the rail panel to an extent of 5 inches by some persons unknown.

Shri Subodh Hansda: As this sort of accidents occur very often, may I know what steps Government are taking to stop such mishaps?

Shri S. V. Ramaswamy: We are taking all precautions; but accidents do happen.

Shri Subodh Hansda: May I know what is the exact number of casualties? Have Government paid any compensation to the victims?

Shri S. V. Ramaswamy: Thirty persons died on the spot and 91 were injured. Subsequently five died. No compensation has been paid. But ex-gratia payment has been made of

Rs. 7,760. A Claims Commissioner has been appointed. Claims have been invited. Forty-three claims totalling Rs. 1,24,978 have been received. No claim has been disposed of yet.

Shri Indrajit Gupta: The finding of the preliminary enquiry seems to indicate that sabotage has taken place. May I know whether any further enquiries are being made to find out whether sabotage was caused by ordinary dacoits. Was there any attempt at dacoity along with the accident?

Shri S. V. Ramaswamy: A case, was registered by the G.R.P. Siliguri. It is now in the hands of the D.I.G. West Bengal—the matter is under his investigation.

Shri Bishwanath Roy: In view of the causes of the accident, may I know whether the Government is making any arrangement for the daily supervision and detection of these things which cause accidents?

Shri S. V. Ramaswamy: This is an exceptional accident caused by the removal of joints by some unknown person. We have got our night patrols. We have got our gangmen doing patrol duty.

भारत-पाक रेल सेवा

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{ श्री प्रकाश बोर शास्त्री :
 श्री रामकृष्ण गुप्त :
 श्री दी० चं० शर्मा :
 *३७५. { श्रीमती इलापालचौधरी
 श्री आनंदर :
 श्री प० ला० ब्राह्मण :

क्या रेलवे मंत्री १ मार्च, १९६१ के तारंकित प्रश्न-संख्या ४२६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भारत-पाक रेल सेवा के बारे में अन्तिम निर्णय कर लिया है ;

(ख) यदि हां, तो क्या निर्णय किया गया है ; और

(ग) किये गये करार की शर्तें क्या हैं ?

रेलवे उपमन्त्री (श्री शाहनवाज खां) :

(क) और (ख). अभी अन्तिम निर्णय नहीं हुआ है ।

(ग) मवाल नहीं उठता ।

श्री प्रकाश वीर शास्त्री : मैं जानना चाहता हूँ कि अभी यह प्रश्न किस स्तर पर है और क्या सरकार ने यह निश्चय किया है कि किस अन्तिम समय तक इसको अन्तिम रूप दे दिया जाएगा ?

श्री शाहनवाज खां : यह उमी स्तर पर है जिस पर पहले था ।

श्री प्रकाश वीर शास्त्री : मेरा प्रश्न यह था कि यह प्रश्न किस स्तर पर है, अभी तक यह बातचीत कहां टिकी हुई है, कितने अंशों में हमें इसमें सफलता मिली है और कितने स्तर इस प्रकार के अभी पार करने को बाकी हैं ?

उपाध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि जितना पहले पार्लियामेंट को मालूम था, वही है ।

श्री प्रकाश वीर शास्त्री : माननीय रेल मंत्री जी कुछ इसका उत्तर देना चाहते हैं अगर आप उनको ऐसा करने का अवसर दें ।

रेलवे मन्त्री (श्री जगजीवन राम) : मैं कोई नई बात नहीं बता सकता हूँ । यह उसी जगह पर है जहां पर यह पहले था ।

Shri Tyagi: May I take it that the question has not yet been finally given up? My idea was that after the trend of the mind of the Parliament, the Government will see their way to give up this question, particularly in view of the attitude taken up by the Pakistan authorities.

Mr. Deputy-Speaker: If it is at the place where it was, why should the hon. Member try to move it one way or the other?

Shri Tyagi: The idea might also be given up. It unnecessarily creates difficulties.

Mr. Deputy-Speaker: The question is whether it is given up altogether.

Shri Jagjivan Ram: When I say that it is where it was, it means it is there.

Shri Hem Barua: It transpired on a previous occasion on that the Government was corresponding with the Government of West Bengal and the Government of West Bengal raised certain objections. What has happened to that correspondence? At what stage is it? Is it in the certain objections? What has happened to that correspondence? At what stage is it? In the same place?

Mr. Deputy-Speaker: He has answered.

Shri Jagjivan Ram: More or less at the same stage. We had referred to the various State Governments and we have received their reply.

श्री म० ला० द्विवेदी : मैं जानना चाहता हूँ कि इस सम्बन्ध में वार्ता किस सरकार की ओर से गतिरोध पर है, हमारी ओर से या पाकिस्तान की ओर है ?

उपाध्यक्ष महोदय : इसका जवाब दिया जा चुका है । बार-बार इसको दोहराया नहीं जाना चाहिए ।

श्री जगजीवन राम : मैं आनरेबल मੈम्बर से कहूंगा कि वह पार्लियामेंट की प्रोसीडिग्स को देख लें, उनको जवाब मिल जाएगा ।

Mr. Deputy-Speaker: Shri M. L. Dwivedi. Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta: No. 376.

Shri Yadav Narayan Jadhav: Question No. 382 also may be taken up.

Mr. Deputy-Speaker: No. 382 also might be linked up with this, I suppose.

The Deputy Minister of Irrigation and Power (Shri Hathi): Yes, Sir.

Mr. Deputy-Speaker: Both might be answered.

सिन्धु जल सन्धि

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*३७६. { श्री राम कृष्ण गुप्त :
श्री म० ला० द्विवेदी :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) जब से १९६० को सिन्धु जल सन्धि पर हस्ताक्षर किये गये हैं तब से अब तक उसे व्यवहार में लाने की क्या स्थिति है ;

(ख) इसके उपबन्धों को उचित रूप से लागू करने के लिये क्या कार्यवाही की गई या की जायेगी ;

(ग) क्या अब तक कोई झगड़ा या मतभेद पैदा हुआ है ; और

(घ) यदि हां, तो उसे निबटाने के लिये क्या कदम उठाये गये हैं ?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The Indus Waters Treaty 1960, was signed at Karachi on 19th September, 1960, and was ratified in New Delhi on 12th January, 1961, when the Instruments of Ratification were exchanged by the representatives of the Governments of India and Pakistan. Since then, three meetings of the Permanent Indus Commission, which has been set up for the implementation of the Indus Waters Treaty 1960, have been held. As provided in the Treaty, the Permanent Indus Commission submitted its first Annual Report to the two Governments on 31st May, 1961.

(c) No, Sir.

(d) Does not arise.

Permanent Indus Commission

*382. { Shr: Nath Pai:
Shri Damani:
Shri Assar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the permanent Indus Commission constituted under the Indus Water Treaty met on 9th May, 1961 in Rawalpindi;

(b) whether they have submitted any report to Government;

(c) if so, what are the salient features of the report; and

(d) whether a copy of the Report will be laid on the Table?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir.

(b) Yes, Sir. It is presumed that the Honorable member is referring to the Annual Report of the Commission for the year ended on 31st March, 1961.

(c) and (d). A copy of the Annual Report is laid on the Table of the House. [Placed in Library. See No. LT-3081/61]. The Report was submitted to the two Governments by the Commission on 31st May, 1961.

Shri Ram Krishan Gupta: May I know whether any quantity of water has been withdrawn since this treaty was signed?

Shri Hathi: So far as the quantity of water is concerned, it has been given according to the terms of the treaty.

श्री म० ला० द्विवेदी : स्वतंत्रता प्राप्ति के पूर्व भारत सरकार ने कच्छ को सिंधु वाटर्ज़ देने की एक प्रतिज्ञा की थी और ऐसा एक प्रस्ताव मौजूद था । मैं जानना चाहता हूँ कि अब जो संधि हुई है भारत और पाकिस्तान के बीच में , उसके बाद हमने क्यों उस क्षेत्र को पानी देने से इन्कार कर दिया है जब कि सरकार के पहले निश्चय के अनुसार उसे पानी मिलना चाहिए था ?